

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 576
TO BE ANSWERED ON 21.07.2022**

IMPLEMENTATION OF NEW LABOUR CODES AND THEIR IMPACT

576. SHRI TIRUCHI SIVA:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has fixed a date for the new labour codes passed by the Parliament in 2019 and 2020 to come into force;**
- (b) if so, the details thereof; and**
- (c) the changes in the Provident Fund (PF) contribution set to affect the working class?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): “Labour” as a subject is in the Concurrent List of the Constitution of India and under the Codes, the power to make rules has been entrusted to Central Government as well as State Governments. As a step towards implementation of the four Labour Codes, the Central Government has pre-published the draft Rules, inviting comments of all stakeholders. As per available information, 31, 26, 25 and 24 State/Union Territories have pre-published the draft Rules under the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 respectively.

(c): The rate of contribution in respect of the Provident Fund Scheme in the Code on Social Security, 2020 is in line with rate provided in the Employees’ Provident Funds and Miscellaneous Provisions Act, 1952. However, the Code on Social Security, 2020 also provides that the Central Government may by notification specify rates of employees’ contribution and the period for which such rates shall apply for any class of employees.
